

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 371 of 2019

IN THE MATTER OF:

Synergy Property Development
Service Pvt. Ltd.

.... Appellant

Vs

Bellona Estate Developers Ltd.

.... Respondent

Present:

**For Appellant: Mr. Balaji Srinivasan and Mr. Akash
Chatterjee, Advocates.**

**For Respondent: Ms. Surekha Raman and Mr. Dileep
Poolakkot, Advocates.**

ORDER

22.07.2019 Counsel for the Appellant prays for and is allowed two weeks' time to file rejoinder affidavit.

Place the case 'for admission' (after notice) on **2nd August, 2019**.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)